THE FINANCIAL EXPRESS | Mumbai, Tuesday, November 20, 2007

KOLTE • PATIL
Creation, not Construction

KOLTE-PATIL DEVELOPERS LIMITED

(Originally incorporated as a private limited company in the name of Kolte-Patil Developers Private Limited on November 25, 1991 in Jalgaon under the Companies Act, 1956 vide registration no. 11-64117. The Company was subsequently converted into a public limited company under the name of Kolte-Patil Developers Limited on April 1, 1995) **Registered and Corporate Office:** 2nd Floor, City Point, Dhole Patil Road, Pune- 411 001. **Tel.:** +91 20 6622 6500; **Fax:** +91 20 6622 6511; **website:** www.koltepatil.com, **E-mail:** investorrelation@koltepatil.com, **Contact Person:** Mr. Vinod Patil, Company Secretary and Compliance Officer (For details of the changes in the address of the registered office and change of name of our Company, please refer to page 67 & 68 of the Red Herring Prospectus).

PUBLIC ISSUE OF 19,000,836 EQUITY SHARES OF FACE VALUE OF RS. 10 EACH AT A PRICE OF RS. [•] PER EQUITY SHARE FOR CASH AGGREGATING RS. [•] MILLION (HEREINAFTER REFERRED TO AS THE "ISSUE"). THE ISSUE COMPRISES A NET ISSUE TO THE PUBLIC OF UP TO 18,812,709 EQUITY SHARES ("THE NET ISSUE") AND A RESERVATION OF UP TO 188,127 EQUITY SHARES FOR SUBSCRIPTION BY EMPLOYEES (AS DEFINED HEREIN) (THE "EMPLOYEE RESERVATION PORTION"), AT THE ISSUE PRICE. THE ISSUE WILL CONSTITUTE 25.25% AND THE NET ISSUE WILL CONSTITUTE 25.00% OF THE POST ISSUE PAID-UP EQUITY CAPITAL OF OUR COMPANY.

PRICE BAND: RS. 125 TO RS. 145 PER EQUITY SHARE OF RS. 10 EACH

THE ISSUE PRICE IS 12.5 TIMES THE FACE VALUE AT THE LOWER END OF THE PRICE BAND AND 14.5 TIMES THE FACE VALUE AT THE HIGHER END OF THE PRICE BAND

NOTICE TO INVESTORS

CORRIGENDUM TO THE RED HERRING PROSPECTUS DATED NOVEMBER 05, 2007 ("RHP")

1. Paragraph number 4 under the heading "Multiple Bids" appearing on page 237 of the RHP should now be read with the heading "Permanent Account Number -PAN" and the first 2 sentences of the paragraph shall be replaced with the following:

   "Where Bid(s) is/are for Rs. 50,000 or more, the Bidder(s), or in the case of a Bid in joint names, each of the Bidder(s), should mention his/ her Permanent Account Number (PAN) allotted under the I.T. Act. In case the PAN has not been allotted, mention "Applied for" or "Not Applicable" in the appropriate places and submit Form 60 or Form 61 as the case may be together with permissible documents as proof of address."

2. Clause number 4 under the heading "Grounds for Technical Rejections" appearing on the page 238 of the RHP should now be read as:

   "PAN photocopy/PAN communication/ Form 60 or Form 61 declaration along with documentary evidence in support of address given in the declaration, not given if Bid is for Rs. 50,000 or more; GIR number furnished instead of PAN;"

3. Clause number 16 under the heading "Grounds for Technical Rejections" appearing on the page 238 of the RHP should now be read as:

   "Bids by QIBs not submitted through BRLMs or members of the Syndicate."

This notice is required to be read in conjunction with the Red Herring Prospectus dated November 05, 2007 and corrigendum dated November 16, 2007, the bid cum application form and forms integral part of the Red Herring Prospectus and the bid cum application form as applicable.

AVAILABILITY OF RED HERRING PROSPECTUS: Investors should note that investment in equity shares involves a high degree of risk and are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein before applying in the Issue. Full copy of the Red Herring Prospectus is available at www.sebi.gov.in, www.nseindia.com, www.bseindia.com and the websites of the BRLMs www.dspml.com, www.edelcap.com

For **Kolte-Patil Developers Limited**
On behalf of the Board of Directors
Sd/-
Chairman & Managing Director

Kolte-Patil Developers Limited is proposing subject to market conditions and other considerations, a public issue of its equity shares and has filed a Red Herring Prospectus with SEBI and Registrar of Companies, Maharashtra, Pune. The information contained herein is not for publication or distribution in or into the United States of America. These materials are not an offer of securities for sale in the United States. The securities have not been and will not be registered under the U.S. Securities Act of 1933, as amended, and may not be offered or sold in the United States absent registration under that Act or an available exemption from it. There will be no public offering of the securities in the United States.